

ITEM NO.1

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6213/2020

(Arising out of impugned final judgment and order dated 17-12-2019 in CRLA No. 1878/1991 passed by the High Court of Judicature at Allahabad)

INDRA MANI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 2060/2021 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015

IA No. 44259/2020 - EXEMPTION FROM FILING O.T.

IA No. 9647/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 44265/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 01-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Tushar Agrawal, Adv.
Mr. Gaurav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue notice.

Petitioner is permitted to serve the standing counsel for the State, in addition.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)